

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Criminal Appeal (D.B.) No. 621 of 2017**

Md. Seraj  
@ Md. Siraj ..... Appellant

Versus

The State of Jharkhand ..... Respondent

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**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA  
: HON'BLE MRS. JUSTICE RAJESH KUMAR**

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For the Appellant : Mr. A.S. Dayal, Advocate.  
For the respondent-State : Mr. Mukesh Kumar, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A. No. 2989 of 2020.**

**03/ 25.06.2020** After some arguments, learned counsel for the appellant seeks permission to withdraw this interlocutory application.

This interlocutory application is, accordingly, dismissed as withdrawn.

**( H. C. Mishra, J.)**

**(Rajesh Kumar, J.)**